

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT**

LOK SABHA

**UNSTARRED QUESTION NO. 925
TO BE ANSWERED ON 08.02.2021**

CONTRACT WORKERS

925. SHRIMATI SUMALATHA AMBAREESH:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether it is true that the contract workers are not paid their due wages by the contractor and if so, the details thereof;**
- (b) if so, whether the Government has taken note that this not only leads to financial and mental exploitation of employees, but also uncertainty in their lives;**
- (c) if so, the details thereof;**
- (d) whether the Government is taking any steps to put an end to discriminatory behaviour and ensure better working condition for employees to work in contractual manner; and**
- (e) if so, the details thereof?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI SANTOSH KUMAR GANGWAR)**

(a) to (e): Regular inspections are carried out to ensure enforcement of the provisions of Minimum Wages Act, 1948 by Central Industrial Relations Machinery (CIRM) in the central sphere the details of which are as under:-

Details of Inspections Conducted under applicable Labour Laws during the last three years in the Central Sphere Establishments

Minimum Wages Act, 1948

S.N.	Particulars	2017-18	2018-19	2019-20
1	No. of Inspections Conducted	9187	8327	7709
2	No. of Irregularities detected	77399	61489	60528
3	No. of Irregularities Rectified	39620	34465	23473
4	No. of Prosecutions launched	1651	2081	1633
5	No. of Convictions	2205	651	413
